

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 39 of 2020

In the matter of:

Raj Kumar Garg & Anr.

....Appellants

Vs.

Health Care At Home India Pvt. Ltd. & Anr.

....Respondents

Present:

Appellants: Mr. Sandeep P. Agarwal, Sr. Advocate with Mr. Rupesh Tyagi, Advocate.

Respondents: Mr. Joy Basu, Sr. Advocate with Ms. Petal Chandhok, Mr. Rahul Kumar and Ms. Kanak Bose, Advocates. Mr. Sabhay Choudhary, Advocate for R-2.

ORDER

12.02.2020: Pleadings are completed. Heard learned counsel for the parties at the admission stage. **Judgment Reserved.**

Learned counsel for the parties may file written submissions, not exceeding three pages, within three days.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

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